

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 15/94 in : Date of Order 20.10.94
(OA 260/93)

P.C. Sharma : Petitioner

V/s

Shri Ajay Shanker and : Respondents
Another

Mr. Prahalad Singh : Counsel for the petitioner

Mr. U.D. Sharma, : Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

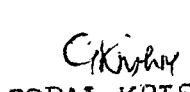
This is a petition for contempt against the respondents on the ground that the order dated 22.9.93 passed by the Tribunal in OA no. 260/93 has not been complied with as the applicant's leave was neither sanctioned nor any decision taken thereon nor any order accepting the application for the voluntary retirement has been conveyed to the applicant. It is contended that these acts of the respondents constitute contempt of court.

2. We have heard the learned counsel for the parties. The learned counsel for the respondents has filed reply to the contempt petition which has been taken on record.

3. It has been stated by the respondents in their reply that the directions of the Tribunal have been complied with. Leave has been sanctioned to the petitioner vide memo dated 6.1.94 (Annexure R-1). The petitioner's request for voluntary retirement has been accepted w.e.f. 2.4.93 vide letter dated 8.6.94 at Annexure R-2. An amount of Rs. 17,634/- on account of salary for the period from 1.10.92 to 2.4.93 has been paid to Chikku the petitioner under a receipt from him. Pension payment order

sanctioning the amount at the enhanced rate of Rs. 836/- p.m. has also been issued. Other pensionary & consequential benefits have also been granted to the petitioner. Thus the grievance of the petitioner does not survive and no contempt is made out against the respondents. This CP is dismissed. Notices stand discharged.


(O.P.SHARMA)
MEMBER(A)


(GOPAL KRISHNA)
MEMBER(J)